

ID No. 204/18  
FIR No. 263/17  
PS: Maya Puri  
State Vs. Sunil  
21.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX  
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view  
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of  
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19  
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 20.11.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**21.08.2020**